

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3017

ANSWERED ON:13.12.2005

DUMPING OF GOODS

Dhanaraju Dr. K.;Renge Patil Shri Tukaram Ganpatrao;Thummar Shri Virjibhai;Tripathy Shri Braja Kishore

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether large scale cheap agricultural products are being dumped into the country;
- (b) if so, whether any assessment has been made with regard to the quality of Goods dumped into the country;
- (c) if so, the details thereof;
- (d) whether the Government has initiated any action against such dumping and;
- (e) if so, the details thereof alongwith the countries dumping such goods?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY ( SHRI E.V.K.S. ELANGO VAN)

(a) to (c) Anti-dumping investigations are normally initiated by the Directorate General of Anti-dumping & Allied Duties (DGAD) on the basis of application filed by the domestic industry alleging dumping, injury and causal link between dumping and injury. The DGAD has till date not initiated any anti-dumping investigation involving agricultural products. However, the Directorate General of Safeguards under the Ministry of Finance had initiated safeguard investigation against surge in import of Starch, Modified Starch, Sago based Tapioca, Tapioca Starch and Sago.

(d) & (e) On the basis of recommendation by the Director General of Safeguards, the Government has imposed safeguard duty on the imports of Tapioca Starch for a period of three years at the rate of 33% advalorem basis for the first year of imposition, at the rate of 23% for the second year and at the rate of 13% advalorem for the third year vide notification bearing No. 40/2005 - Customs dated 2nd May 2005.